

ITEM NO.28

COURT NO.2

SECTION IX

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

**Petition(s) for Special Leave to Appeal (C) Nos. 18656-18663/2024**

(Arising out of impugned final judgment and order dated 26-04-2024 in ARBA No. 41/2024 26-04-2024 in ARBA No. 42/2024 26-04-2024 in ARBA No. 43/2024 26-04-2024 in CAA No. 3/2024 26-04-2024 in CAA No. 4/2024 26-04-2024 in CAA No. 5/2024 26-04-2024 in CAA No. 6/2024 26-04-2024 in CAA No. 7/2024 passed by the High Court Of Judicature At Bombay)

SHOFT SHIPYARD PVT. LTD.

Petitioner(s)

VERSUS

GOA SHIPYARD LIMITED

Respondent(s)

(FOR ADMISSION and I.R. and IA No.184210/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES )

Date : 27-08-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA  
HON'BLE MR. JUSTICE SANJAY KUMAR  
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s)

Mr. Jayant Mehta, Sr. Adv.  
Mr. Ashwin Shanker, Adv.  
Mr. K.v. Mohan, Adv.  
Mr. Ridhi Nyati, Adv.  
Mr. Shivrul Singh, Adv.  
Mr. K. V. Mohan, AOR

For Respondent(s)

UPON hearing the counsel, the Court made the following  
**O R D E R**

Signature Not Verified  
Digitally signed by  
babita pandey  
Date: 2024.08.28  
17:22:21 IST  
Reason: I am

It is stated that the petitioner, Shoft Shipyard Pvt. Ltd., has received the payment under protest and without prejudice, subject to the outcome of the present special leave petition.

Issue notice, on steps being taken, within a period of seven days from today.

Notice will be served by all modes, including *dasti*.

Tag with SLP (C) No. 15336-15337 of 2021, titled "*Gayatri Balasamy Vs. M/s ISG Novasoft Technologies Limited*",

(BABITA PANDEY)  
COURT MASTER (SH)

(R.S. NARAYANAN)  
ASSISTANT REGISTRAR